

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 437/TL/2024

**Coram:
Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member**

Date of Order: 3rd January, 2025

In the matter of

The Petition filed under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bhadla III Transmission Limited.

**And
In the matter of**

**POWERGRID Bhadla III Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110 016** **....Petitioner**

Vs

- 1. Uttar Pradesh Power Corporation Limited,
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226001, Uttar Pradesh.**
- 2. Ajmer Vidyut Vitran Nigam Limited,
Corporate office, Vidyut Bhawan,
Panchsheel Nagar, Makarwali road,
Ajmer-305004, Rajasthan.**
- 3. Jaipur Vidyut Vitran Nigam Limited,
132 kV, GSS RVPNL Sub-station Building,
Caligiri Road, Malviya Nagar,
Jaipur-302017, Rajasthan.**
- 4. Jodhpur Vidyut Vitran Nigam Limited,
New Power House, Industrial Area,
Jodhpur-342003, Rajasthan.**
- 5. Himachal Pradesh State Electricity Board Limited,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171004, Himachal Pradesh.**

6. **Punjab State Power Corporation Limited,**
the Mall, PSEB head office, Patiala – 147001.
 7. **Haryana Power Purchase Centre,**
Shakti Bhawan, Sector-6,
Panchkula-134109, Haryana.
 8. **Jammu Kashmir Power Corporation Limited,**
220/66/33 kV Gladni SS SLDC buliding,
Narwal, Jammu.
 9. **BSES Yamuna Power Limited (BYPL),**
B-Block, Shakti Kiran, Bldg. (Near Karkardooma Courts),
2nd Floor, Karkardooma, New Delhi-110092.
 - 10 **BSES Rajdhani Power Limited (BRPL),**
BSES Bhawan, Nehru Place, New Delhi-110019.
 - 11 **Tata Power Delhi Distribution Limited (TPDDL),**
NDPL House, Hudson Lines,
Kingsway Camp, Delhi-110009.
 - 12 **Chandigarh Administration,**
Sector -9, Chandigarh.
 - 13 **Uttarakhand Power Corporation Limited,**
Urja Bhawan, Kanwali Road, Dehradun, Uttarakhand.
 - 14 **New Delhi Municipal Council,**
Palika Kendra, Sansad Marg,
New Delhi-110002.
 - 15 **North Central Railway,**
Allahabad (Uttar Pradesh).
 - 16 **Chief Operating Officer, Central Transmission Utility India Limited (CTUIL),**
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001.
 17. **Power System Project Monitoring Division,**
Central Electricity Authority,
Sewa Bhawan, R. K. Puram,
Sector-1, New Delhi-110066.
-Respondents**

Parties present:

Shri Prashant Kumar, PB3TL
Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, POWERGRID Bhadla III Transmission Limited (hereinafter referred to as 'Petitioner'), had filed the present Petition under Section 14 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') read with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to as 'the Transmission Licence Regulations') for the grant of a separate RTM transmission licence to POWERGRID Bhadla III Transmission Limited for "Implementation of 01 no. of 400 kV line bay at 765/400/220 kV Bhadla-III PS for interconnection of M/s ReNew Solar (Shakti Six) Pvt. Ltd." under the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission project'). The scope of the project for which a transmission licence has been sought is as under:

Transmission Scheme: "Implementation of 01 no. of 400 kV line bay at 765/400/220 kV Bhadla-III PS for interconnection of M/s ReNew Solar (Shakti Six) Pvt. Ltd."

S.No.	Scope of the Transmission Scheme	Capacity/km	Implementati on timeframe
1.	1 no. of 400 kV line bay at 765/400/220 kV Bhadla-III PS for interconnection of RE project [M/s ReNew Solar (Shakti Six) Pvt. Ltd.]	400 kV line bay-1 no	31.3.2026
Total Estimated Cost:			Rs 13.37 crores

2. The Petitioner has made the following prayers:

- a) "Grant the separate RTM Transmission License to Petitioner to implement transmission project "Implementation of 01 no. of 400 kV line bay at 765/400kV/220 kV Bhadla-III PS for interconnection of M/s ReNew Solar (Shakti Six) Pvt. Ltd." as detailed at para 4 hereinabove.; and

- b) *Allow the Petitioner the liberty to approach the Commission with actual cost on completion of works for determination of transmission charges for the aforementioned additional scope in accordance with the Transmission Licence Regulations, 2024.*
- c) *Condone any inadvertent omissions/ shortcomings/ errors and permit the Petitioner to add/ modify/ alter this Petition and make further submissions as may be required at a future date.*
- d) *Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case.”*

3. The Petitioner company was incorporated as a special purpose vehicle by PFC Consulting Limited (PFCCL) as part of the Tariff Based Competitive Bidding (‘TBCB’) to establish the Inter-State transmission system for the “Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part B1” (hereinafter referred to as “Project”). Power Grid Corporation of India Limited (hereinafter referred to as “PGCIL”) participated in the competitive bidding process conducted by PFCCL, and upon emerging as the successful bidder, a Letter of Intent (LOI) was issued by PFCCL to PGCIL on 28.7.2023. In accordance with the bidding documents, PGCIL acquired 100% of the shareholding in the Petitioner Company by executing a Share Purchase Agreement with PFCCL on 27.9.2023. The Petitioner, herein, entered into a Transmission Service Agreement (the TSA) with the CTUIL on 27.9.2023. The Commission, vide order dated 29.2.2024 in Petition No. 344/TL/2023, had granted a transmission licence (TBCB Licence) to the Petitioner for the TBCB Project consisting of the following scope of the work:

Sl. No.	Name of the Transmission Element
1.	Establishment of 2x1500 MVA 765/400kV & 3x500 MVA 400/220 kV pooling station at Bhadla-3 along with 2x330 MVA (765kV) Bus Reactor & 2x125 MVA (420kV) Bus Reactor <ul style="list-style-type: none"> • 765/400kV 1500 MVA ICTs: 2 nos. (7x500 MVA including one spare unit) • 765kV ICT bays - 2 nos. • 400/220 kV, 500 MVA ICT – 3 nos. • 765kV line bays - 2 nos.

	<ul style="list-style-type: none"> · 400 kV ICT bays – 5 nos. · 220 kV ICT bays - 3 nos. · 220 kV line bays: 5 nos. · 330 MVar Bus Reactor-2 nos. (7x110 MVar, including one spare unit) · 765kV reactor bay - 2 nos. · 125 MVar, 420kV bus reactor - 2 nos. · 420 kV reactor bay - 2 nos. <p>Future provisions: Space for</p> <ul style="list-style-type: none"> · 765/400kV ICTs along with bays: 2 nos. · 765kV line bay along with switchable line reactor: 6 nos. · 765kV line bay: 4 nos. · 765kV Bus Reactor along with bays: 2 nos. · 400/220 kV ICTs along with bays: 10 nos. · 400 kV line bays: 8 nos. · 400 kV line bays along with switchable line reactor: 8 Nos. · 400kV Bus Reactor along with bays: 2 nos. · 400kV Sectionalization bay: 2 sets · 220 kV line bays: 12 nos. · 220kV sectionalization bay: 2 sets
2.	<p>Bhadla -3 PS – Sikar - II S/s 765 kV D/c line along with 330 MVar Switchable line reactor for each circuit at each end of Bhadla -3 PS – Sikar -II S/s 765 kV D/c line</p> <ul style="list-style-type: none"> · Switching equipment for 765 kV 330 MVAR switchable line reactor – 4 nos. · 765 kV, 330 MVar Switchable line reactor - 4 nos.
3.	<p>765 kV line bays at Sikar -II</p> <ul style="list-style-type: none"> · 765 kV line bays – 2 nos.

4. Subsequently, CTUIL vide OM dated 14.6.2024, has assigned the Transmission Project “Implementation of 01 no. of 400 kV line bay at 765/400/220 kV Bhadla-III PS for interconnection of ReNew Solar (Shakti Six) Pvt. Ltd.” to the Petitioner under RTM mode.

5. The Petitioner has submitted that after the grant of a separate transmission licence, the Petitioner shall proceed to implement the transmission scheme under the RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandum (OM) dated 14.6.2024, is Rs. 13.37 crores. After completion of the transmission scheme, the Petitioner shall approach the Commission for the determination of transmission charges in accordance with the provisions of the

Tarif Regulations/Transmission Licence Regulations.

Hearing dated 22.11.2024

6. During the course of the hearing on 22.11.2024, the representative of the Petitioner submitted that the Petitioner has complied with all the requirements under the Transmission Licence Regulations, 2024.

7. The representative of Respondent, CTUIL, submitted that CTUIL had given its recommendations under Section 15(4) of the Act for the grant of a transmission licence to the Petitioner.

8. Vide Record of Proceedings for the hearing dated 22.11.2024, notices were issued to Respondents to file their reply. However, no reply has been received from them.

9. In addition, vide Record of Proceedings dated 22.11.2024, CTUIL was directed to file on an affidavit within two weeks the status of the associated generation project for whom the transmission scheme covered under the present Petition is being implemented.

10. In response to the above direction, CTUIL has not submitted the above information within time granted vide ROP dated 22.11.2024, which was required to be filed, on or before, 9.12.2024. However, CTUIL has uploaded the above information on the e-filing portal on 2.1.2025. Since the order was in process, the information could not be taken on record. We express our strong displeasure over the conduct of the CTUIL in disregarding the direction for filing the details as mentioned in the said ROP within time granted in the ROP.

Analysis and Decision

11. We have considered the submissions of the Petitioner and CTUIL. The

Petitioner has filed the present Petition for the grant of a separate RTM Transmission Licence for “Implementation of 01 no. of 400 kV line bay at 765/400/220 kV Bhadla-III PS for interconnection of ReNew Solar (Shakti Six) Pvt. Ltd.” under the Regulated Tariff Mechanism (RTM) mode.

12. The Ministry of Power, Government of India, vide its letter dated 28.10.2021, issued terms of reference to the NCT and, *inter-alia*, directed that the NCT will approve the ISTS costing between Rs.100 crores and Rs. 500 crores or such limit as prescribed by the Ministry of Power from time to time, along with their mode of implementation under intimation to the Ministry of Power. The Ministry of Power further directed that ISTS costing less than or equal to Rs. 100 crores, or such limit as prescribed by the Ministry of Power from time to time, will be approved by the Central Transmission Utility (CTU) along with the mode of implementation under intimation to the NCT and the Ministry of Power, Government of India. The relevant portion of the said order dated 28.10.2021 is extracted as under:

“2. Terms of Reference (ToR) of the NCT are as under:

*i. ******

VIII. The NCT shall recommend to Ministry of Power (MoP) for implementation of the ISTS for projects with cost more than Rs 500 crore, along with their mode of implementation i.e. Tariff Based Competitive Bidding (TBCB) / Regulated Tariff Mechanism (RTM), as per the existing Tariff Policy. However, the NCT shall approve the ISTS costing between Rs100 crore to Rs.500 crore or such limit as prescribed by MoP from time to time, along with their mode of implementation under intimation to MoP. The ISTS costing less than or equal to Rs. 100 crores, or such limit as prescribed by MoP from time to time, will be approved by the CTU along with their mode of implementation under intimation to the NCT and MoP. After approval of the ISTS by the NCT or the CTU (as the case may be), the TBCB project shall be allocated to Bid Process Coordinators through Gazette Notification, while the RTM project shall be allocated to CTU.”

13. The subject transmission scheme was discussed and agreed upon in the 23rd ‘Consultation Meeting for Evolving Transmission Schemes (CMETS) in Northern

Region' and, vide its Minutes of the Meeting dated 30.9.2023, CMETS-NR notified as under:

Start Date of Connectivity under GNA: 30.09.2025(Interim) Final date shall be confirmed upon award of the system.

S n	Applicant Name	Application No.(St-II)	Pooling Station	Balance Connectivity under 37.2 (MW)	Bay Scope & Status	Start Date of Connectivity as per intimation	Start Date requested for transition under GNA	Expected Start Date of Connectivity under GNA	BG Requirement as per GNA Regulations. (BGs, if any submitted in Connectivity Regulations, 2009 shall be adjusted)
39	ReNew Solar (Shakti Six) Pvt. Ltd	1200003848	Bhadla-III	550	<p>Under ISTS: 400 kV (1 no.)</p> <p>Common bay for App No.0312100004 – 450 MW & 1200003848– 550 MW</p> <p>Schedule: M/s Renew vide mail dated 01.09.2023 confirmed the bay schedule as 30.06.2025</p>	30-Jun-24	31-Dec-25	31-Dec-25 (Interim)	<ul style="list-style-type: none"> • Conn BG-1: Rs. 50 lakh • Conn BG-2: Continue to maintain earlier submitted Conn BG-2(Rs. 6 Cr.) • Conn BG-3: Rs. 2 lakh/MW

It was informed that M/s ReNew Solar (Shakti Six) Pvt. Ltd. has requested Start Date of Connectivity under GNA from 31/12/2025 for 550 MW. Considering the same and the expected commissioning date of transmission system, the start date of Connectivity under GNA shall be 31/12/2025(Interim) as requested. Applicant noted and agreed for the same.

Details of Transmission System for Connectivity under GNA:

A. Associated Transmission System (ATS): NIL

B. Transmission System under applicant scope

(i). ReNew Solar (Shakti Six) Private Limited Solar Power Project – Bhadla-III PS 400 kV S/c (high capacity) line on D/c tower (Suitable to carry minimum 1000 MW at nominal voltage).

C. Common Transmission system for Connectivity under GNA: (Augmentation without ATS)

1. Augmentation of 2x1500 MVA (1st & 2nd), 765/400kV ICT at Bhadla-III PS

2. *Fatehgarh-III – Bhadla-III 400kV D/c line (Quad) along with 63 MVAR Switchable line reactor for each circuit at both ends of Fatehgarh-III- Bhadla-III 400kV D/c line*
3. *Bhadla-III – Sikar-II 765 kV D/c line along with 330 MVAR Switchable line reactor for each circuit at each end of Bhadla-III – Sikar-II 765 kV D/c line*
4. *Sikar-II – Khetri 765 kV D/c line*
5. *Sikar-II – Narela 765 kV D/c line along with 240 MVAR Switchable line reactor for each circuit at each end of Sikar-II – Narela 765 kV D/c line*
6. *Jhatikara – Dwarka 400kV D/c line (Quad)*
7. *Augmentation of 1x1500 MVA ICT (3rd), 765/400kV ICT at Jhatikara Substation (Bamnoli/Dwarka section).*

14. Based on the above, CTUIL, vide its Office Memorandum dated 14.6.2024, has approved the implementation of the transmission project viz. “Implementation of 1 Nos. of 400 kV line bay at 765/400/220 kV Bhadla III PS for interconnection of ReNew Solar (Shakti Six) Pvt. Ltd.” along with identifying the implementing agency and also addressing the same to the Ministry of Power, Government of India, and NCT. The relevant portion of the said Office Memorandum dated 14.6.2024 is extracted as under:

“Sub: Inter-State Transmission Schemes (Costing up to Rs 100 Cr) to be taken up for implementation under Regulated Tariff Mechanism (RTM).

The undersigned is directed to inform that CTU has approved the implementation of the following ISTS costing less than or equal to Rs.100 Cr. In line with the MoP office order dated 28.10.2021 under Regulated Tariff Mechanism (RTM) mode by the implementing agencies as indicated in the table below:

S.No.	Scope of the Transmission Scheme	Implementing agency
3.	“Implementation of 1 Nos. of 400 kV line bay at 765/400/220 kV Bhadla III PS for interconnection of ReNew Solar (Shakti Six) Pvt. Ltd.”	POWERGRID Bhadla-III Transmission Limited (a subsidiary of Power Grid Corporation of India Ltd.)

15. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence.

The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner company has been incorporated under the Companies Act 2013 and is already a transmission licensee. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn- key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

16. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified the Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. The transmission project under consideration has been identified for development under a regulated tariff mechanism by a competent authority, and the selection of the project developer, POWERGRID Bhadla III Transmission Limited, has been certified to have been made in accordance with the Ministry of Power order dated 28.10.2021.

17. Regulation 5 of the Transmission Licence Regulations provides for the procedure for the grant of a transmission licence as under:

“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.

(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through email on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.

(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.

(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.

(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.

(7) In the notice published in the digital newspapers and on the applicant’s website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant:

Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application:

Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.

(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application

under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

18. The Petitioner has filed the present Petition for the grant of a separate RTM transmission licence in accordance with the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to POWERGRID Bhadla III Transmission Limited with respect to the transmission project as per the details given in paragraph 1 above.

19. The Petitioner has made the Application as per Form-I and paid a fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project.

20. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English and Vernacular language. The Petitioner has also published the notice digitally in all editions of 'the Times of India' and 'Rajasthan Patrika' (in English and Hindi, respectively) on 18.10.2024. In response, no objection has been received from the general public to the notices.

21. The Petitioner has served a copy of the application on CTUIL as required under Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations.

In accordance with Regulation 5(9) of the Transmission Licence Regulations, CTUIL, vide its affidavit dated 5.11.2024, has recommended the grant of a transmission licence to the Petitioner. The relevant portions of the letter dated 30.10.2024 submitted vide affidavit are extracted as under:

“Sub: Recommendation of CTU under Section 15(4) of Electricity Act, 2003 on application filed by M/s POWERGRID Bhadla III Transmission Ltd. before Hon’ble Commission for grant of Transmission License for “Implementation of 01 no. of 400 kV line bay at 765/400/220kV Bhadla-III for interconnection of M/s ReNew Solar (Shakti Six) Pvt. Ltd.”

This is with reference to Petition having diary no. 792/2024 filed by M/s POWERGRID Bhadla III Transmission Ltd. before Hon’ble Commission for grant of Transmission License to facilitate “Implementation of 01 no. of 400 kV line bay at 765/400/220kV Bhadla-III PS for interconnection of M/s ReNew Solar (Shakti Six) Pvt. Ltd.” In this regard, following is submitted:

- 765/400/220kV Bhadla-III S/s is currently under implementation by POWERGRID Bhadla III Transmission Limited (a subsidiary of Power Grid Corporation of India Ltd.) with an implementation timeframe of Mar’25 as part of Transmission system for evacuation of power from REZ in Rajasthan (20 GW) under Phase-III Part B1. Bhadla-III PS is being connected with 765/400 kV Sikar-II S/s, Ramgarh PS & Bikaner-III PS through 765 kV D/c lines and with Fatehgarh-III PS through 400 kV D/c lines (Quad) & Bhadla (HVDC) Sis through 400 kV 2xD/c lines (Quad). At 400kV and 220kV level of Bhadla-III PS, various RE applicants/generators (total capacity 6.5GW) are being interconnected including M/s ReNew Solar (Shakti Six) Private Limited (550MW+450MW) (at 400kV level).*
- In the 23rd CMETS-NR meeting held on 29.08.2023, it was agreed to grant connectivity under GNA with one no. of 400 kV bay under ISTS scope at Bhadla-III PS for interconnection of RE Project of M/s ReNew Solar (Shakti Six) Private Limited (450+550 MW). Further, based on M/s Renew’s request vide letter 10.05.24 regarding the revised commissioning schedule of their solar power projects (550MW+450MW), bay implementation date for both the applications (550+450 MW) was finalized as 31.03.2026. Relevant extracts of 23rd CMETS-NR meeting are attached at Annexure-*
- As per Ministry of Power, Govt. of India vide office order dated 28/10/2021, responsibility for approval of ISTS transmission projects costing (up to Rs. 100 Cr.) along with their mode of implementation was entrusted to CTUIL. In line with above notification, Implementation of 01 no. of 400 kV line bay at 765/400/220kV Bhadla-III PS for interconnection of M/s ReNew Solar (Shakti Six) Pvt. Ltd. was awarded to M/s POWERGRID Bhadla III Transmission Ltd. vide CTU OM dated 14.06.2024 with a copy to MoP and NCT with following details:*

Sl no	Scope of the Transmission Scheme	Capacity	Implementation timeframe
1	1 no. of 400 kV line bay at 765/400/220 kV Bhadla-III PS for interconnection of RE project (M/s ReNew Solar (Shakti Six) Pvt. Ltd.)	400 kV line bay - 1 no.	31.03.2026

Copy of CTU OM dated 14.06.2024 is attached at **Annexure-II**.

- Earlier M/s POWERGRID Bhadla III Transmission Ltd. was granted ISTS Transmission License for implementation of “Transmission system for evacuation of power from REZ in Rajasthan (20 GW) under Phase III-Part B1” by Hon’ble Commission vide order dated 29.02.2024 in Petition No. 344/TL/2023. M/s POWERGRID Bhadla III has filed present petition for grant of separate transmission licence in line with regulation 4 (1) (b) of CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2024. However, this case may also qualify as amendment of licence in line with regulation 16 (1) (c) of above-mentioned regulations.

Keeping above in view and based on details furnished by M/s POWERGRID Bhadla III Transmission Ltd., CTU in line with Section 15(4) of the Electricity Act, 2003, recommends grant of transmission license to M/s POWERGRID Bhadla III Transmission Ltd. for executing the subject transmission scheme.”

22. It is noted that the CTUIL, vide its letter dated 14.5.2024, has requested the Ministry of Power to clarify the requirement of approval of the Central Government to transmission schemes under the Transmission System Planning Rules, 2021 for Projects costing up to Rs. 500 crores approved by NCT/CTUIL as per the Ministry’s Order dated 28.10.2021 quoted in para 13 above. CTUIL is directed to place on record the response received from the Ministry of Power before the next date of hearing. Meanwhile, we proceed to grant the transmission licence to the Petitioner Company so that the construction work of the transmission line may not be delayed.

23. We have considered the Petitioner’s submission. The Petitioner has filed the present Petition for the issuance of a separate transmission licence to implement

transmission project “*Implementation of 01 no. of 400 kV line bay at 765/400kV/220 kV Bhadla-III PS for interconnection of M/s ReNew Solar (Shakti Six) Pvt. Ltd.*”

24. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of a separate RTM transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for the implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission on or before **15.1.2025**.

25. The Petition shall be listed for the hearing on **21.1.2025**.

Sd/-
(Harish Dudani)
Member

sd/-
(Jishnu Barua)
Chairperson